

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'D' : NEW DELHI

BEFORE SHRI G.D. AGRAWAL, VICE PRESIDENT AND
SHRI CHANDRA MOHAN GARG, JUDICIAL MEMBER

ITA No.6587/Del/2013
Assessment Year : 2007-08

M/s Quality Security Services Pvt.Ltd.,
3522/3, Narang Colony,
Tri Nagar,
New Delhi – 110 035.
PAN : AAACC2837L.
(Appellant)

Vs. Income Tax Officer,
Ward-14(4),
New Delhi.
(Respondent)

Appellant by : None.
Respondent by : Shri Umesh Chandra Dubey, Senior
DR.

Date of hearing : 29.08.2016
Date of pronouncement : 31.08.2016

ORDER

PER G.D. AGRAWAL, VP :-

This appeal by the assessee for the assessment year 2007-08 is directed against the order of learned CIT(A)-XVII, New Delhi dated 6th September, 2013.

2. At the time of hearing before us, nobody appeared on behalf of the assessee-appellant despite the fact that the date of hearing was informed to both the parties in the open Court on the last occasion i.e. 10th May, 2016, when the matter was adjourned at the request of the assessee. On an earlier occasion also on 10th November, 2015, nobody appeared on behalf of the assessee.

3. In view of the above, we are of the opinion that the assessee is not interested in prosecuting this appeal. While taking this view, we

derive support from the decision of Delhi Bench of ITAT in the case of CIT vs. Multiplan India (P.) Ltd. – [1991] 38 ITD 320 (Delhi). Accordingly, we dismiss the assessee's appeal *in limine*.

4. In the result, the appeal filed by the assessee is dismissed *in limine*.

Decision pronounced in the open Court on 31.08.2016.

Sd/-
(CHANDRA MOHAN GARG)
JUDICIAL MEMBER

Sd/-
(G.D. AGRAWAL)
VICE PRESIDENT

VK.

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1. Appellant : **M/s Quality Security Services Pvt.Ltd.,
3522/3, Narang Colony, Tri Nagar,
New Delhi – 110 035.**
2. Respondent : **Income Tax Officer, Ward-14(4), New Delhi.**
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar